



विदेश व्यापार महानिदेशालय
DIRECTORATE GENERAL OF
FOREIGN TRADE

OFFICE OF DIRECTORATE GENERAL OF FOREIGN TRADE
Vanijya Bhawan New Delhi -110011

SCOMET Minutes of Inter-Ministerial Working Group (IMWG) in DGFT

Minutes of Inter-Ministerial Working Group (IMWG) Meeting No. 05/2024-25 on Special Chemicals, Organisms, Materials, Equipment and Technologies (SCOMET) was held under the Chairmanship of Shri Rakesh Kumar, Addl. DGFT on 28.08.2024 at Vanijya Bhavan, New Delhi to consider the applications for export of dual use 'SCOMET' items.

2. Total 415 applications were considered by the IMWG, out of which total 110 cases were approved (out of which 40 approved on *post-facto* basis, 15 approved based on all NOCs received from the IMWG members/decision taken in the IMWG meeting, 55 applications approved subject to clear and unconditional NOC of one IMWG members). 13 applications have been dropped and 02 application have been rejected and 00 have been denied by IMWG members from the agenda. The remaining 290 applications have been deferred due to want of comments/NOC from concerned IMWG member agencies or information/clarification is awaited from the applicant firms.

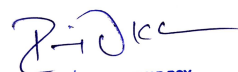
3. After approval of applications by the IMWG and subject to fulfilling other conditions, the export authorizations are issued within three working days. The original copy of the export authorization is sent through **Speed post**, at the given address.

4. After deliberations, the decisions of the IMWG on each online SCOMET application is indicated in the tabulated statement given below:

S.N	File/Name	Present Status
1.	HQRSCMTAPPLY00001212AM24	Deferred
2.	HQRSCMTAPPLY00001213AM24	Deferred
3.	HQRSCMTAPPLY00001214AM24	Deferred
4.	HQRSCMTAPPLY00001215AM24	Deferred
5.	HQRSCMTAPPLY00001230AM24	Deferred
6.	HQRSCMTAPPLY00001321AM24	Approved subject to receipt of clear and un-conditional NOC of one agency.
7.	HQRSCMTAPPLY00001661AM24	Deferred
8.	HQRSCMTAPPLY00001830AM24	Deferred
9.	HQRSCMTAPPLY00001844AM24	Deferred


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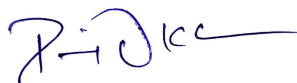
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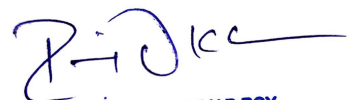
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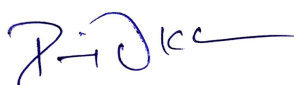
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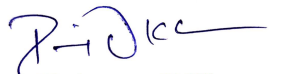
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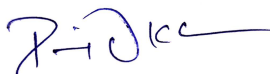
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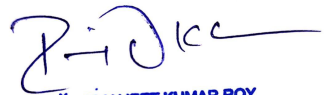
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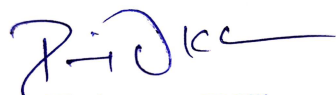
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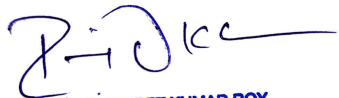
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245.	M/s SURFACE INNOVATORS LLP HQRSCMTAPPLY00001397AM25	Deferred
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247.	HQRSCMTAPPLY00001399AM25	Deferred
248.	HQRSCMTAPPLY00001405AM25	Deferred
249.	HQRSCMTAPPLY00001406AM25	Deferred
250.	HQRSCMTAPPLY00001415AM25	Deferred
251.	HQRSCMTAPPLY00001416AM25	Deferred
252.	HQRSCMTAPPLY00001438AM25	Deferred
253.	HQRSCMTAPPLY00001442AM25	Deferred
254.	HQRSCMTAPPLY00001443AM25	Deferred
255.	HQRSCMTAPPLY00001444AM25	Deferred
256.	HQRSCMTAPPLY00001455AM25	Deferred
257.	HQRSCMTAPPLY00001456AM25	Deferred
258.	HQRSCMTAPPLY00001457AM25	Deferred
259.	HQRSCMTAPPLY00001458AM25	Deferred
260.	HQRSCMTAPPLY00001459AM25	Deferred


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261.	HQRSCMTAPPLY00001460AM25	Deferred
262.	HQRSCMTAPPLY00001462AM25	Deferred
263.	HQRSCMTAPPLY00001463AM25	Deferred
264.	HQRSCMTAPPLY00001464AM25	Deferred
265.	HQRSCMTAPPLY00001465AM25	Deferred
266.	HQRSCMTAPPLY00001466AM25	Deferred
267.	HQRSCMTAPPLY00001467AM25	Deferred
268.	HQRSCMTAPPLY00001468AM25	Deferred
269.	HQRSCMTAPPLY00001469AM25	Deferred
270.	HQRSCMTAPPLY00001470AM25	Deferred
271.	HQRSCMTAPPLY00001471AM25	Deferred
272.	HQRSCMTAPPLY00001473AM25	Deferred
273.	HQRSCMTAPPLY00001474AM25	Deferred
274.	HQRSCMTAPPLY00001475AM25	Deferred
275.	HQRSCMTAPPLY00001476AM25	Deferred
276.	HQRSCMTAPPLY00001477AM25	Deferred
277.	HQRSCMTAPPLY00001478AM25	Deferred
278.	HQRSCMTAPPLY00001479AM25	Deferred
279.	HQRSCMTAPPLY00001480AM25	Deferred
280.	HQRSCMTAPPLY00001481AM25	Deferred
281.	HQRSCMTAPPLY00001482AM25	Deferred
282.	HQRSCMTAPPLY00001483AM25	Deferred


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283.	HQRSCMTAPPLY00001484AM25	Deferred
284.	HQRSCMTAPPLY00001485AM25	Deferred
285.	HQRSCMTAPPLY00001486AM25	Deferred
286.	HQRSCMTAPPLY00001492AM25	Deferred
287.	HQRSCMTAPPLY00001493AM25	Deferred
288.	HQRSCMTAPPLY00001504AM25	Deferred
289.	HQRSCMTAPPLY00001505AM25	Deferred
290.	HQRSCMTAPPLY00001506AM25	Deferred
291.	HQRSCMTAPPLY00001507AM25	Deferred
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293.	HQRSCMTAPPLY00001510AM25	Deferred
294.	HQRSCMTAPPLY00001512AM25	Deferred
295.	HQRSCMTAPPLY00001513AM25	Deferred
296.	HQRSCMTAPPLY00001514AM25	Deferred
297.	HQRSCMTAPPLY00001515AM25	Deferred
298.	HQRSCMTAPPLY00001516AM25	Deferred
299.	HQRSCMTAPPLY00001517AM25	Deferred
300.	HQRSCMTAPPLY00001518AM25	Deferred
301.	HQRSCMTAPPLY00001519AM25	Deferred
302.	HQRSCMTAPPLY00001520AM25	Deferred
303.	HQRSCMTAPPLY00001521AM25	Deferred
304.	HQRSCMTAPPLY00001522AM25	Deferred


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305.	HQRSCMTAPPLY00001523AM25	Deferred
306.	HQRSCMTAPPLY00001524AM25	Deferred
307.	HQRSCMTAPPLY00001527AM25	Deferred
308.	HQRSCMTAPPLY00001528AM25	Deferred
309.	HQRSCMTAPPLY00001529AM25	Deferred
310.	HQRSCMTAPPLY00001530AM25	Deferred
311.	HQRSCMTAPPLY00001531AM25	Deferred
312.	HQRSCMTAPPLY00001533AM25	Deferred
313.	HQRSCMTAPPLY00001534AM25	Deferred
314.	HQRSCMTAPPLY00001535AM25	Deferred
315.	HQRSCMTAPPLY00001536AM25	Deferred
316.	HQRSCMTAPPLY00001539AM25	Deferred
317.	HQRSCMTAPPLY00001540AM25	Deferred
318.	HQRSCMTAPPLY00001541AM25	Deferred
319.	HQRSCMTAPPLY00001542AM25	Deferred
320.	HQRSCMTAPPLY00001543AM25	Deferred
321.	HQRSCMTAPPLY00001545AM25	Deferred

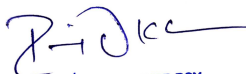

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4. Apart from the applications as per the agenda placed before the committee as tabulated at Para 4 above, the Committee also reviewed applications earlier 'Approved subject to clear and un-conditional NOC of one IMWG member' in previous IMWG meetings and based on the new facts / comments received from the IMWG members, the decision was revised from 'Approved' to 'Deferred' or 'Rejected' as indicated against each case in the tabulated statement given below –

Sl. No	Firm's name and File No.	Remark
1.	HQRSCMTAPPLY00001539AM24	Approved subject to receipt of clear and un-conditional NOC of one agency.

2.	HQRSCMTAPPLY00001695AM24	Approved subject to receipt of clear and un-conditional NOC of one agency.
3.	HQRSCMTAPPLY00001910AM24	Approved subject to receipt of clear and un-conditional NOC of one agency.
4.	HQRSCMTAPPLY00001935AM24	Approved subject to receipt of clear and un-conditional NOC of one agency.
5.	HQRSCMTAPPLY00001754AM24	Approved subject to receipt of clear and un-conditional NOC of one agency.
6.	HQRSCMTAPPLY00000035AM25	Approved subject to receipt of clear and un-conditional NOC of one agency.
7.	HQRSCMTAPPLY00000059AM25	Approved subject to receipt of clear and un-conditional NOC of one agency.
8.	HQRSCMTAPPLY00000221AM25	Approved
9.	HQRSCMTAPPLY00000224AM25	Approved
10.	HQRSCMTAPPLY00000233AM25	Approved subject to receipt of clear and un-conditional NOC of one agency.
11.	HQRSCMTAPPLY00000250AM25	Approved subject to receipt of clear and un-conditional NOC of one agency. .
12.	HQRSCMTAPPLY00000269AM25	Approved subject to receipt of clear and un-conditional NOC of one agency.
13.	HQRSCMTAPPLY00000303AM25	Approved subject to receipt of clear and un-conditional NOC of one agency. .
14.	HQRSCMTAPPLY00000307AM25	Approved subject to receipt of clear and un-conditional NOC of one agency.
15.	HQRSCMTAPPLY00000346AM25	Approved subject to receipt of clear and un-conditional NOC of one agency.
16.	HQRSCMTAPPLY00000422AM25	Approved subject to receipt of clear and un-conditional NOC of one agency.
17.	HQRSCMTAPPLY00000433AM25	Approved subject to receipt of clear and un-conditional NOC of one agency.
18.	HQRSCMTAPPLY00000480AM25	Approved subject to receipt of clear and un-conditional NOC of one agency.

5. Cases which are Approved


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Sl. No	Firm's name and File No.	Remark
1.	HQRSCMTAPPLY00001934AM24	Approved subject to receipt of clear and un-conditional NOC of one agency.
2.	HQRSCMTAPPLY00000247AM25	Approved subject to receipt of clear and un-conditional NOC of one agency.
3.	HQRSCMTAPPLY00000442AM25	Approved subject to receipt of clear and un-conditional NOC of one agency.
4.	HQRSCMTAPPLY00001793AM24	Approved subject to receipt of clear and un-conditional NOC of one agency.
5.	HQRSCMTAPPLY00000187AM25	Approved
6.	HQRSCMTAPPLY00000348AM25	Approved subject to receipt of clear and un-conditional NOC of one agency.
7.	HQRSCMTAPPLY00000359AM25	Approved
8.	HQRSCMTAPPLY00000426AM25	Approved
9.	HQRSCMTAPPLY00000115AM25	Approved subject to receipt of clear and un-conditional NOC of one agency.
10.	HQRSCMTAPPLY00000128AM25	Approved
11.	HQRSCMTAPPLY00000323AM25	Approved
12.	HQRSCMTAPPLY00000425AM25	Approved
13.	HQRSCMTAPPLY00000475AM25	Approved
14.	HQRSCMTAPPLY00000540AM25	Approved
15.	HQRSCMTAPPLY00001051AM25	Approved
16.	HQRSCMTAPPLY00000300AM25	Approved
17.	HQRSCMTAPPLY00000136AM25	Approved subject to receipt of clear and un-conditional NOC of one agency.
18.	HQRSCMTAPPLY00000319AM25	Approved
19.	HQRSCMTAPPLY00000512AM25	Approved
20.	HQRSCMTAPPLY00000636AM25	Approved subject to receipt of clear and un-conditional NOC of one agency.


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21.	HQRSCMTAPPLY00000463AM25	Approved
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7. Cases which are DROPPED/REJECTED

Sl. No	Firm's name and File No.	Remark
1.	HQRSCMTAPPLY00000145AM25	REJECTED
2.	HQRSCMTAPPLY00000428AM25	REJECTED
3.	HQRSCMTAPPLY00000096AM25	DROPPED
4.	HQRSCMTAPPLY00000217AM25	DROPPED
5.	HQRSCMTAPPLY00000249AM25	DROPPED
6.	HQRSCMTAPPLY00000266AM25	DROPPED
7.	HQRSCMTAPPLY00000304AM25	DROPPED
8.	HQRSCMTAPPLY00000393AM25	DROPPED
9.	HQRSCMTAPPLY00000439AM25	DROPPED
10.	HQRSCMTAPPLY000001835AM24	DROPPED
11.	HQRSCMTAPPLY000001836AM24	DROPPED
12.	HQRSCMTAPPLY00000014AM25	DROPPED
13.	HQRSCMTAPPLY00000140AM25	DROPPED
14.	HQRSCMTAPPLY00000453AM25	DROPPED
15.	HQRSCMTAPPLY00000686AM25	DROPPED

8. Cases for Ex-Post- Facto approval

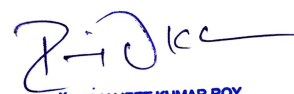
Sl. No	Firm's name and File No.	Remark
1.	HQRSCMTAPPLY00000205AM25	Post Facto Approval
2.	HQRSCMTAPPLY00000209AM25	Post Facto Approval
3.	HQRSCMTAPPLY00000232AM25	Post Facto Approval
4.	HQRSCMTAPPLY00000267AM25	Post Facto Approval
5.	HQRSCMTAPPLY00000301AM25	Post Facto Approval


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6.	HQRSCMTAPPLY00000328AM25	Post Facto Approval
7.	HQRSCMTAPPLY00000329AM25	Post Facto Approval
8.	HQRSCMTAPPLY00000443AM25	Post Facto Approval
9.	HQRSCMTAPPLY00000477AM25	Post Facto Approval
10.	HQRSCMTAPPLY00000545AM25	Post Facto Approval
11.	HQRSCMTAPPLY00000689AM25	Post Facto Approval
12.	HQRSCMTAPPLY00000869AM25	Post Facto Approval
13.	HQRSCMTAPPLY00001194AM25	Post Facto Approval
14.	HQRSCMTAPPLY00001223AM25	Post Facto Approval
15.	HQRSCMTAPPLY00001233AM25	Post Facto Approval
16.	HQRSCMTAPPLY00001234AM25	Post Facto Approval
17.	HQRSCMTAPPLY00001240AM25	Post Facto Approval
18.	HQRSCMTAPPLY00001248AM25	Post Facto Approval
19.	HQRSCMTAPPLY00001260AM25	Post Facto Approval
20.	HQRSCMTAPPLY00001289AM25	Post Facto Approval
21.	HQRSCMTAPPLY00001290AM25	Post Facto Approval
22.	HQRSCMTAPPLY00001301AM25	Post Facto Approval
23.	HQRSCMTAPPLY00001311AM25	Post Facto Approval
24.	HQRSCMTAPPLY00001328AM25	Post Facto Approval
25.	HQRSCMTAPPLY00001329AM25	Post Facto Approval
26.	HQRSCMTAPPLY00001330AM25	Post Facto Approval
27.	HQRSCMTAPPLY00000354AM25	Post Facto Approval
28.	HQRSCMTAPPLY00000462AM25	Post Facto Approval


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29.	HQRSCMTAPPLY00000473AM25	Post Facto Approval
30.	HQRSCMTAPPLY00000539AM25	Post Facto Approval
31.	HQRSCMTAPPLY00000549AM25	Post Facto Approval
32.	HQRSCMTAPPLY00000560AM25	Post Facto Approval
33.	HQRSCMTAPPLY00000638AM25	Post Facto Approval
34.	HQRSCMTAPPLY00000683AM25	Post Facto Approval
35.	HQRSCMTAPPLY00000684AM25	Post Facto Approval
36.	HQRSCMTAPPLY00001145AM25	Post Facto Approval
37.	HQRSCMTAPPLY00001331AM25	Post Facto Approval
38.	HQRSCMTAPPLY00001332AM25	Post Facto Approval
39.	HQRSCMTAPPLY00001355AM25	Post Facto Approval
40.	HQRSCMTAPPLY00001383AM25	Post Facto Approval


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Note on various terminologies used in the Minutes of the SCOMET meeting:

(i) **Deferred cases:** Cases which are shown as Deferred imply pending for want of comments/NOC from the concerned Technical Agencies or requirement of additional information/clarification from the applicant firm.

(ii) **Approved cases:** Cases which are shown as approved implies that the IMWG has recommended for grant of export authorization for the item and quantity applied for, with or without conditions. An SMS/E-mail alert with reference number of application is sent once the case is electronically approved on the IMWG portal.

(iii) **Approved post-facto:** Cases which are shown as Approved post-facto implies that approval against those cases have already been issued by DGFT (Hqrs), with the approval of Chairman, IMWG in terms of Para 2.74(IX) of HBP (Handbook of Procedure 2015-20).

(iv) **Returned without action:** Cases which are shown as Returned without action implies that application is incomplete in its basis parameters and cannot be processed even after submission of additional documents provided by the firm. In such cases, an email will be sent by SDCOMET Cell notifying the deficiency and advise to the firm to file fresh application.

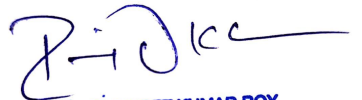
(v) **Denied:** Cases which are shown as Denied implies that application has been considered by the IMWG and after due consideration, the case has not been approved due to end use / user concern or break in supply chain.

(vi) **Dropped:** Cases which are shown as Dropped implies that application has been considered by the IMWG and after due consideration, it has been decided that the case cannot be processed in the present form and a

fresh application need to be filed by the applicant firm with complete and correct documents. Applications withdrawn by the exporters are also included in this category.

(vii) **Issue of export license by DGFT (Hqrs):** W.e.f. 06.07.2018, the export licenses / authorizations for approved SCOMET applications are issued centrally by DGFT (Hqrs) generally within three working days from issue of Minutes of IMWG meeting subject to all mandatory compliance. An SMS/E-mail alert with reference number of application is sent twice to the applicant, first when the case is electronically approved on the IMWG portal and secondly when export license is generated.

(viii) **Note :** As a procedure, SCOMET Export Authorisations are generally not handed over physically to the applicant firms and sent through Speed Post only.



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